

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-518

CP No.-133/241-242/ND/2021

IN THE MATTER OF:

Bidyut Chattopadhyay

.....Applicant

Vs.

Parveen Kumar Gupta & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 01.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Rakesh Kumar Adv.

For the Respondent : Mr. Prateek Agarwal, Adv. for R-1 & R-4

ORDER

Ld. Counsel on behalf of the Petitioner is present and sought time to file rejoinder to the reply filed by the R-1 & R-4. Ld. Counsel on behalf of the R-1 & R-4 is also present. No one is present on behalf of the remaining Respondents. Although reply by R-1 & R-4 was filed long back. However, in view of the request made by the Ld. Counsel on behalf of the Petitioner and in the interest of justice, an opportunity is given to the Petitioner to file the rejoinder within a period of two weeks and pleadings be completed. List the matter on **03.07.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)